

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No203
CP(IB) 06 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Powertools Marketing Ltd
V/s
Chetan Abrasives Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..02/06/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv.
For the Respondent : Mr. Parth Bhatt, Adv.

ORDER

Learned Counsel for the applicant Mr. Dave states that parties have amicably settled the matter and copy of deed of settlement of dispute duly executed on 01.06.2022 is filed. The same is taken on record. Learned Counsel for the applicant on instructions pray for withdrawal. Accordingly, prayer is granted. Application is allowed to be withdrawn; thereby CP (IB) 06 of 2020 stands withdrawn and disposed of.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**